



HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - C No. - 37077 of 2026

Abu Huzaifa

.....Petitioner(s)

Versus

State Of Uttar Pradesh And 5 Others

.....Respondent(s)

Counsel for Petitioner(s) : S M Jafar Raza Zaidi

Counsel for Respondent(s) : C.S.C., Mashhood Abbas, Shivam Singh

Court No. - 38

HON'BLE SIDDHARTH NANDAN, J.

1. Learned counsel for the petitioner prays for and is allowed to implead Shahana International School, Faridabad Shahganj Road, Jaunpur, as respondent no. 7 and the Central Board of Secondary Education (C.B.S.E.) as respondent no. 8.

2. Heard Sri Mohd. Kumail Haider (AOR No. B/M1116/21), Advocate, appearing on behalf of the petitioner, and Sri Himanshu Gupta, Advocate, appearing on behalf of respondents no. 5 and 6. Learned Standing Counsel has accepted notice on behalf of respondents no. 1 to 3. It has been informed across the Bar that the counsel for respondent no. 4 is Sri Prateek Chandra, Advocate.

3. Counsel for the petitioner, placing reliance on para 21 of the rejoinder affidavit dated 30.09.2026, submits that he was never a student of "Shahana International School", in which the respondents claim that the petitioner was given admission. It is noteworthy that, by way of Annexure-CA-2, respondents no. 5 and 6 have brought on record the final list of students registered for Class XI (2025-26) by the C.B.S.E. For ready reference, para 21 of the rejoinder affidavit dated 20.09.2026 is reproduced below:-

"21. That the petitioner was never a student of Shahana International School. Annexure C.A.-2 (page 32) is a CBSE list of Class XI (2025-26) students registered by Shahana International School, Faridabad, Shahganj Road, Jaunpur. The petitioner never applied to that school,

never attended it and never paid it a rupee. The list carries no application, fee receipt, ID card, attendance or signature. The petitioner lived in the Phadgudia hostel, about forty kilometres away. He sat assessments at Respondent No. 5 from 05.07.2025 to March 2026 (page 25). The Shahana admission date is 12.08.2025, after he was already assessed at, and paying fees to, Respondent No. 5. He could not attend both."

4. Issue notice to Respondent No.7. Apart from usual mode of service, learned counsel for the petitioner is permitted to serve the respondent No.6 outside the Court by dasti summons.

5. Registry is directed to provide dasti summons to learned counsel for the petitioner within a week.

6. Notice of this petition may also be served upon Sri H.N.Pandey, Advocate is stated to be panel lawyer for C.B.S.E.

7. From the perusal of the records, it appears that the petitioner was studying in Iqra Public School in Class XI and had also appeared in the half-yearly examination (2024-2025); but thereafter, he claimed to have taken admission in Hira Public School for the academic year (2024-2025) and appears to have taken the examination for the 11th standard, and a report (provisional) was also issued by Hira Public School.

8. In view of the aforesaid, before proceeding with the matter, it shall be appropriate to direct the petitioner to bring on record the Transfer Certificate which he ought to have obtained from Iqra Public School and also, after taking admission in the academic session 2025–2026 in Heera Public School, as he claims, whether his registration for Class XI was changed with the affiliating Board, i.e., C.I.S.E., New Delhi.

9. In view of the aforesaid, the petitioner is directed to file an affidavit bringing on record the Transfer Certificate and the change of registration with C.I.S.E., which is mandatory for every student taking admission in Class XI.

10. I have also examined the counter affidavit filed on behalf of respondents nos. 5 and 6, wherein, by way of Annexure C.A.-2, the final

list of students registered for Class XI (2025–26) with the C.B.S.E. Board has also been brought on record, wherein the petitioner is stated to be a registered student of “Shahana International School”, Faridabad, Shahganj Road, Jaunpur.

11. However, the petitioner denied taking admission in the said school or ever attending any classes at “Shahana International School”, Faridabad Shahganj Road, Jaunpur.

12. From the record, it is evident that respondents nos. 5 and 6 appear to be running a racket whereby aspiring students are given admission in a dummy school, that too without their knowledge, while, at the same time, they appear to be running residential coaching for the NEET examination.

13. It is apparently a fraud in the educational system and, in view of the aforesaid, an ad interim mandamus is issued to respondent no. 1 to make an inquiry regarding Heera Public School, Village Phadgudia, Post Ambari, District Azamgarh, and also the academy which is being run under the same umbrella, said to be providing I.I.T.-J.E.E., N.E.E.T. and C.L.A.T. coaching to aspiring students.

14. Respondent no. 1 shall be expected to delve into and examine the management behind Heera Academic and Heera Public School and submit a report regarding its nexus with “Shahana International School”, Faridabad, Shahganj Road, Jaunpur, where they seem to show a fake admission under the C.B.S.E., and that too without the knowledge of the students, in the form of a dummy school.

15. The said affidavit shall be filed along with the personal affidavit of respondent no.2 on or before 2nd November, 2026, failing which respondent no. 2 shall be present before this Court.

16. List this case on 02.11.2026 at 2.00 p.m. on which date the Principal and the Manager of the Institution, who are present before this Court today shall remain present.

(Siddharth Nandan,J.)

October 7, 2026

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